

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

COURT No. III

Service Tax Appeal No. 52752 of 2018

(Arising out of Order-in-Appeal No.677-78(CRM)/ST/JDR/2018 29.6.2018 passed by the Commissioner (Appeals), Central Excise & CGST Jodhpur, G-105, New Industrial Area, Opp.Diesel Shed, Bansi, Jodhpur, Rajasthan)

NARAYAN SINGH BHATI

Village-Tejpura, Post-Rajyavas via Gram
Tehsil and District-Rajsmad, Rajasthan

Appellant

Vs.

COMMISSIONER,CGST,

142-B, Hiran Magri, Sector-11,
Udaipur-313001

Respondent

APPEARANCE:

Ms. Jawria Kainaath, Advocate for the Appellant

Mr. Harshvardhan, Authorised Representative for the Respondent

CORAM:

HON'BLE MR.SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MS.HEMAMBIKA R.PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO.51535/2023

Date of Hearing: 27.10.2023

Date of Decision: 27.10.2023

PER:SOMESH ARORA

Appellant herein has applied under Sabka Viswas (Legacy Dispute Resolution) Scheme Rules,2019. The impugned liability stands settled. Discharged certificate has already been issued. The copy thereof is placed on record and duty acknowledged by the Department. Keeping in view the same and in view of the intent of the aforesaid Scheme, the appeal is hereby ordered to be dismissed as withdrawn.

(Order dictated in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R.PRIYA)
MEMBER (TECHNICAL)**